

Commissioners, District Administration, Government of Jharkhand has constituted State as well as District level Task Forces for this purpose.

(xiv) Minister of State (I/C) for Coal also had meetings with the Chief Minister, West Bengal on 24.06.2009 and with His Excellency, the Governor of Jharkhand on 26.05.2009 to request the concerned State Government to check/curb the illegal mining activities under their respective States.

(xv) In September 2009, Ministry of Coal again requested Chief Secretaries of coal bearing States to instruct their State law enforcing authorities to take stringent action under the provisions of the MMDR Act, 1957 to check illegal mining activities.

(c) Law and order is a state subject, hence, primarily, it is the responsibility of the State/District administration to take necessary deterrent to stop/curb illegal mining. However, FIRs are lodged by the units/area/CISF officials whenever cases of illegal mining of coal detected. Number of FIRs lodged during 2007-08/2008-09 and 2009-10 (upto December, 2009) (Prov.) for illegal mining are given below:

Company	2009-10 (upto Dec. 2009) (Prov.)	2008-09	2007-08
ECL	52	43	19
BCCL	48	69	55
CCL	4	47	131
NCL	0	0	0
WCL	0	1	3
SECL	0	0	0
MCL	0	0	0
NEC	8	3	2
CIL	112	163	210

After lodging of FIRs, such prosecution cases are launched and contested by the State Govt/Police.

Adherence to mining plans by subsidiary company of CIL

1826. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of COAL be pleased to state:

(a) the areas leased out to and or acquired by each subsidiary company of Coal India Limited (CIL) and the areas mined fully or partially by each company, so far;

(b) whether the mining has been taken up as per the mining plans approved by the competent authority and if not, the number of cases where deviation has occurred along with the reasons for the same; and

(c) the action taken, if any, against the authorities for failure to observe strictly the mining plans?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):
(a) The details are as under:

i) Land acquired during the year 2008-09 company-wise is as under:

In hectares		
SL. No.	Company	Total land
1.	Eastern Coalfields Limited	36,380
2.	Bharat Coking Coal Limited	6,950
3.	Central Coalfields Limited	2005,438
4.	Western Coalfields Limited	324,530
5.	South Eastern Coalfields Limited	32,392
6.	Mahanadi Coalfields Limited	452,845
TOTAL		2858,535

ii) Generally mining operation continues for a period of 30 years or till exhaustion of reserves, whichever is later. As on date the following areas stand exhausted and reclaimed in different coal companies.

Sl. No.	Company	Area in hectares
1.	Eastern Coalfields Limited	11.26
2.	Northern Coalfields Limited	945.00
3.	Western Coalfields Limited	33,295
4.	South Eastern Coalfields Limited	224.17
5.	Mahanadi Coalfields Limited	209.05

(b) Mining is done as per the approved mining plans.

(c) Does not arise in view of answer given in part (b) of the question.

Allocation of captive coal blocks

1827. SHRI R.C. SINGH: Will the Minister of COAL be pleased to state:

(a) whether Government has decided to allocate coal blocks for captive use; and